CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/4031/2021

This the 27th day of May, 2021

Cent	HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
ٽ <u>۽</u>	HON'BLE MR. ANAND MATHUR, MEMBER (A)
पिता सत्यमेव जयते ।।।।	
	Mushtaq Ahmad Bhat, S/o Ali Mohammad Bhat, R/o Mazhama, District Budgam
	(Age 36 years) and 3 ors.
	Applicants
	(Advocate: Mr. N.A. Malik-Not Present)
	<u>Versus</u>
	Mr. Madhav Lal, IAS, Chief Secretary to J&K Govt, Civil Secretariat, Srinagar and 5 ors.
	Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last listed dates i.e., 02.03.2021 and 19.05.2021 also, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

(ANAND MATHUR) MEMBER (A)

(RAKESH SAGAR JAIN) MEMBER (J)

Manish/Shashi/Arun

